

ITEM NO.3

COURT NO.13

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 74/2022

K.K. RAMESH

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. )

Date : 04-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. C R Jaya Sukin, Adv.  
Ms. Niharika Dudeja, Adv.  
Mr Bikash Chandra, Adv.  
Mr Akhileshar Jha, Adv.  
Mr. C M Jha, Adv  
Mr. Dinesh Mohan Sinha, Adv.  
Mr. Gurmeet Singh, Adv.  
Mr. Narender Kumar Verma, AOR

For Respondent(s) Mr. Tushar Mehta SG (NP)  
Mr. K.M.Nataraj Ld ASG  
Ms Neela Kedar Gokhale Adv  
Ms Swati Ghildiyal Adv  
Mr. Navanjay Mahapatra Adv  
Mr. Prashant Singh Adv  
Mr Nakul Chengappa K K , Adv  
Ms Akriti A Manubarwala, Adv.  
Mr. Raj Bahadur Yadav, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have perused the status report filed on behalf of the Union of India supported by an affidavit dated 28.10.2022. It has been stated in this report that all the 68 Indian fishermen who were apprehended between 18<sup>th</sup> to 20<sup>th</sup> December, 2021 by Sri Lankan Navy, have been released and repatriated to this country.

In such circumstances, we do not find any reason to keep the present petition pending. Accordingly, the same is disposed of.

Pending application(s), if any, shall also stand disposed of.

(NIRMALA NEGI)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR